

like several other State Governments, have approached the Union Government for location of the proposed small car factory in that State.

As stated in reply to Starred Question No. 301 on the 1st May, 1962, Government have not yet taken a final decision on the question of manufacture of the small car in the public sector.

#### Bill on the Status of English Language

3111. { Shri A. V. Baghavan:  
Shri Prakash Vir Shastri:

Will the Minister of Home Affairs be pleased to state:

(a) whether there is any proposal before Government to introduce a Bill to maintain the *status quo* of English language; and

(b) if so, when the Bill will be introduced?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Government propose to introduce in the near future a Bill under Article 343(3) of the Constitution providing for the continued use of English beyond 1965.

#### Archaeological Excavations at Antichak (Bhagalpur)

3112. Dr. L. M. Singhal: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether excavations at Antichak in Bhagalpur have yielded any noteworthy archaeological finds;

(b) if so, to what period or periods do they pertain; and

(c) the tentative conclusions of the excavating archaeologists?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) Pala and subsequent periods.

(c) A brief report of the work has been published at pages 3-4 of the "Indian Archaeology—A Review" (1960-61).

#### मृतपूर्व सैनिकों का कल्याण

३११३. श्री युद्धवीर सिंह चौधरी : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) कि १९६०-६१ में जिला सैनिक, नाविक और वायु बॉर्डों के द्वारा अवकाश प्राप्त सैनिकों की भलाई के लिये कितना रूपया दिया गया ; और

(ख) इस अवधि में केन्द्र द्वारा भनपूर्व सैनिकों को किस प्रकार की मद्दत दी गई ?

प्रतिरक्षा मंत्री (श्री कृष्ण मेलन) :

(क) तथा (ख) सूचना इकट्ठी की जा रही है और वह सभा के पटल पर रख दी जायगी ।

#### राज्य विधिजीवी परिषदें

३११४. श्री युद्धवीर सिंह चौधरी : क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) अधिवक्ता ऐक्ट, १९६१ के अधीन किन राज्यों में राज्य विधिजीवी परिषदें बन गई हैं ; और

(ख) विधि शिक्षण और सारे देश में विधि व्यवसाय में एकलपता लाने के बारे में जो इस ऐक्ट का मुख्य उद्देश्य है अब तक क्या प्रगति हुई है ?

विधि मंत्रालय में उपमंत्री (श्री विभूषेन्द्र मिश्र) : (क) अधिवक्ता अधिनियम, १९६१ के अधीन सब राज्य विधि परिषदें बन गयी हैं ।

(ख) यह काम अधिवक्ता अधिनियम, १९६१ की धारा ७ के अधीन गठित की जाने